

NO
Termination

TRAXNO.

DATE OF DECISION 20.1.1993.

The Union of India, Petitioner

Mr. Akil Kureshi, Advocate for the Petitioner(s)

Versus

R.V. Kori & Ors. Respondent s

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

The Union of India,
(Through the General Manager,
Telecom District,
Ahmedabad).

.... Applicant.

(Advocate: Mr. Akil Kureshi)

Versus.

1. R.V. Kori
2. Avanindrakumar Varma,
3. R.R. Shah,
All C/o. Ahmedabad Seva
Kamdar Sangh,
92, Rupa Pari, Dariapur,
Ahmedabad.

..... Respondents.

ORAL ORDER

O.A.No.509/1992

Date: 20.1.1993.

Per: Hon'ble Mr.N.V.Krishnan, Vice Chairman.

Union of India has filed this Original Application against the Award of the Central Industrial Tribunal Ahmedabad in Reference ITC No. 16/90 declaring the retrenchment of the respondents to be illegal.

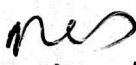
2. We have heard the applicant's counsel on admission.

3. We find from para 14 of the Award on pages 22 & 23 thereof that the Tribunal has found that the respondents were only served with notices under section 25 F of the I.D.Act, 1947. Neither notice pay nor compensation was paid before retrenchment. Hence the retrenchment was held to be invalid.

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..... 3/-

4. This has not been controverted in the present application. That being the case, we do not find any merit in this application. Hence this application is dismissed.


(R.C. Bhatt)
Member (J)


20.1.83
(N.V. Krishnan)
Vice Chairman

vtc.